

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/11894 /A

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 19<sup>th</sup> December, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/1894, dtd. 16.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 24.12.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 23.12.2024 till the morning of 26.12.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-120/2003/11895-11896 /A, dated , 19-12-24**  
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

*Handwritten initials*